

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:465  
ANSWERED ON:28.04.2010  
FAKE EDUCATIONAL INSTITUTIONS  
Choudhary Shri Harish;Singh Shri Ijyaraj

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether certain fake and unapproved educational institutions are functioning in the country;
- (b) if so, the details thereof, State-wise;
- (c) the laws/rules which regulate functioning of such educational institutions in the country;
- (d) the penal action taken against fake/unapproved educational institutions; and
- (e) the measures being taken to check growth of such institutions in the country?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 465 TO BE ANSWERED ON 28.4.2010 ASKED BY SHRI IJYARAJ SINGH AND SHRI HARISH CHAUDHARY:

(a) to (e): All India Council for Technical Education (AICTE) has identified 201 unapproved institutions running technical and management courses/ programmes in violation of the AICTE Regulations dated 6th January, 2005 which provides, inter-alia, that no technical institution shall be started and no new courses or programmes shall be introduced without obtaining prior approval of the Council. State-wise details of such institutions are at Annexure-I. Similarly, the University Grants Commission (UGC) has identified certain institutions functioning as fake universities in violation of Section 22 of the UGC Act, 1956; the State-wise details are at Annexure II. While AICTE Regulations do not provide for any penalties, Section 24 of the UGC empowers the Commission to punish such institutions. Central Government has been requesting all State Governments to initiate action under penal laws. UGC has also initiated action in six cases for violation of the Act. A legislative proposal for prohibition of certain unfair practices has been finalized to be introduced in Parliament. The proposal provides for punishing unrecognized institutions claiming to be recognized by statutory authorities, and thereby inducing students to take admission.

With a view to check the growth of such institutions, wide publicity is given by the UGC and the AICTE every year through print/ electronic media as well as on their official websites, cautioning students and parents not to take admission in fake and unapproved institutions. A public 'Appeal' was issued on 17th June, 2008 by this Ministry that students must satisfy themselves that courses offered by institutions are recognized under the relevant laws and are of quality and repute and that in case of any doubt, necessary clarification may be obtained from the relevant statutory bodies, such as the UGC, AICTE. Statutory bodies have also been advised to launch effective campaign against such institutions which are fake and to take appropriate penal action under law, and the media has also been requested to refuse to publish misleading advertisements by such institutions even if it meant loss of advertising revenue.